

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 660
TO BE ANSWERED ON 20.07.2016**

CHANGE IN ID PROOF RULE OF TATKAL

660. SHRI J.J.T. NATTERJEE:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has recently modified the identity proof rule of Tatkal tickets;**
- (b) if so, the details thereof;**
- (c) whether this will provide an easy ticket sale out of the way and if so, the details thereof;**
- (d) whether the Government has any special scheme to prevent the misuse of Tatkal scheme; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMUNICATIONS AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

(SHRI MANOJ SINHA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) To (e) OF UNSTARRED QUESTION NO. 660 BY SHRI J.J.T. NATTERJEE TO BE ANSWERED IN LOK SABHA ON 20.07.2016 REGARDING CHANGE IN ID PROOF RULE OF TATKAL.

(a) & (b): No such change has been made in recent past. Prior to July 2015, it was stipulated that any person booking ticket under Tatkal scheme from computerized Passenger Reservation System (PRS) counter had to submit photocopy of proof of identity at the time of booking of reserved ticket, whose details were captured in the system. The passengers booking the ticket through internet had to indicate the details of proof of identity at the time of booking the ticket. The passenger was supposed to carry the same original proof of identity during journey failing which all the passengers booked on the ticket were treated as travelling without ticket and charged accordingly. In view of complaints regarding inconvenience caused to genuine passengers on this account, this provision was modified in July 2015 and it was indicated that just like general reservation, in case of Tatkal ticket also, one of the passengers booked on the ticket should carry one of the prescribed proof of identity (in original) during journey failing which all the passengers will be treated as travelling without ticket.

(c) to (e): No, Madam. This provision has been modified with a view to avoid inconvenience to genuine passengers who were being treated as travelling without ticket if they forgot to carry the same proof of identity as indicated in the ticket but were having other original prescribed proof(s) of identity to prove their genuineness. Moreover,

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adequate safeguards have been built in the scheme and various steps have been taken to avoid misuse of the modified provision, which are as under:

- i. No refund is granted on cancellation of confirmed Tatkal ticket.**
- ii. The facility of change of name is not permitted on the booking made under Tatkal Scheme.**
- iii. The timings of opening of booking under Tatkal scheme on the opening day of reservation have been staggered to 1000 hours & 1100 hours on the previous day of journey from train originating station for AC and non-AC classes respectively.**
- iv. Authorised ticketing agents have been restricted from booking Tatkal tickets during the first thirty minutes of opening of Tatkal booking i.e. from 1000 hours to 1030 hours and from 1100 hours to 1130 hours.**
- v. Web service agents have been permitted to book only one Tatkal ticket per train per day.**
- vi. Maximum four passengers per PNR for Tatkal Tickets. Individuals are allowed only 2 Tatkal tickets per IP Address from 1000 hours to 1200 hours permissible and maximum number of tickets allowed to an individual user is 6 per month.**
- vii. CCTVs are installed at important PRS locations to monitor the activity of touts. Regular inspections/drives are conducted to unearth activity of malpractice.**
